

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 19.6.2002

None appears for the Applicant. In this year old case of 1998 the Select List under Annexure-3 (for being appointed as casual labours under the Railways) has been sought to be set aside. Para-2 of the counter filed by the Respondents, it has been disclosed as under:

" So far, as the applicants in the present O.A. are concerned 12 of them i.e. Sl. No: 3, 4, 11, 12, 13, 14, 15, 17, 19, 23, 26 and 31 had not submitted any application at all. Out of the remaining 30 applicants who submitted application i.e. Serial Nos. 1, 2, 5, 6, 7, 10, 18, 20, 21, 22, 24, 25, 27, 28, 29, 30, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41 and 42 had passed physical test but failed to find place in the selected list because of their lower position in the merit list and applicant at Serial No : 8, 9, 16 had either absented or failed in the physical test."

Shri D.N.Mishra, Standing Counsel for the Railways submits that in view of aforesaid submissions/averments made in the counter, this O.A. is devoid of any merit.

However, as none for the Applicant is present to press this O.A., the O.A. is dismissed for default. Inform the parties.

23/6/02  
S.O (J)

MEMBER (JUDICIAL)

19/06/2002